

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 19th September, 2017

SRO 387- In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in Supersession of all previous Notifications issued in this behalf, the Government hereby appoint the following officers to be the Competent Authority for the purpose of the said Act, within the territorial jurisdictions as shown against each:-

S.N	Name & designation of the Officer	Jurisdiction
1	Mr. Farooq Ahmad Baba ,KAS Addl. Deputy Commissioner Baramulla.	Tehsil Baramulla,Boniyar,& Uri
2	Mr. G. A. Malla, KAS Assistant Commissioner (Revenue) Baramulla.	Tehsil Wagoora and Kreeri

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/06/2017

Dated: - 19 -09- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Barammulla.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD to Revenue for information of the Honble Minister
- 9 Special Assistsnt to (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 .Notification / Stock file.



(Manzoor Ahmad Parray)

Under Secretary to Government
Revenue Department